

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**RA-170/2018 and  
CP-236/2018 in  
OA-3026/2017**

**New Delhi, this the 28<sup>th</sup> day of September, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member(J)**  
**Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Union of India  
Through its Secretary,  
Govt. of India,  
Department of Personnel & Training  
Ministry of Personnel, Public Grievance & Pension,  
North Block, New Delhi.
  
2. Staff Selection Commission,  
Through its Chairman,  
Block No. 12, CGO Complex,  
Lodhi Road, New Delhi.
  
3. Regional Director (NR),  
Govt. of India,  
Department of Personnel & Training,  
Staff Selection Commission (Northern Region),  
Block No. 12, CGO Complex,  
Lodhi Road, New Delhi. ... Petitioner

(through Gyanendra Singh)

Versus

Mohit Kumar,  
S/o Sh. Raj Kumar,  
R/o H.No. 183, Vishnu Enclave,  
Govindpuram, Ghaziabad,  
Uttar Pradesh-201001. ... Respondents

(through Sh. Rajesh for Sh. Sachin Chauhan)

**ORDER(ORAL)****Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter is taken up hearing, learned counsel for the review applicants submits that the RA was filed basing on wrong facts and accordingly seeks leave of this Tribunal to withdraw the RA with liberty to file a better RA.

2. Accordingly, the RA is dismissed as withdrawn with liberty as aforesaid.

**(A.K. Bishnoi)**  
**Member(A)****(V. Ajay Kumar)**  
**Member(J)**

/ns/